

sanctioned the sub-project at Trivandrum for implementation at a cost of Rs. 23.44 crores with NCDCC's share of assistance of Rs. 17.52 crores.

Delays/Cancellation of Domestic Flights

1056. SHRI MULLAPPALLY
RAMACHANDRAN:
SHRI G.M. BANATWALLA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of Indian Airlines' domestic flights delayed/cancelled during 1987-88 so far;

(b) the most common causes for such delays/cancellations;

(c) the steps taken by Government to ensure that such delays/cancellations do not recur or minimise; and

(d) whether Government have received representations from the public for such delays/cancellations?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF CIVIL AVIATION (SHRI MOTILAL VORA): (a) and (b). During the year 1987-88 (upto January 1988) out of a total of 95,245 take-offs, 24,571 (25.79%) were delayed/cancelled. Out of these delayed/cancelled flights, only 2,031 (2.13%) were delayed/cancelled due to reasons within the control of Indian Airlines and the remaining delays/cancellations were due to reasons beyond the control of the Corporation, such as adverse weather, inadequate airport facilities, consequential reasons, etc.

(c) All delays are monitored regularly with a view to preventing their recurrence without compromising with safety of passengers.

(d) Yes, Sir.

Landing of Airbus at the Karipur Airport

1057. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the airport under construction at Karipur Calicut, Kerala has provision for landing airbuses;

(b) if not, whether there is any proposal for the upgradation of this airport to facilitate airbus landings; and

(c) the decision taken by Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF CIVIL AVIATION (SHRI MOTILAL VORA): (a) No, Sir.

(b) No, Sir

(c) Does not arise.

ESI Facility to Coir and Cashew Workers in Kerala

1058. SHRI MULLAPPALLY RAMACHANDRAN Will the Minister of LABOUR be pleased to state.

(a) whether Union Government have received representations from Government of Kerala regarding denial of ESI benefits to the coir and cashew workers;

(b) whether Government propose to extend the benefits of the said social security scheme to the cashew and coir Industries in Kerala by exempting them from the operation of the amended section 47 of the ESI Act, 1948;

(c) if so, when it is likely to be implemented; and

(d) the measures proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): (a) Yes, Sir.